

[WRITTEN ANSWERS TO QUESTIONS**Stock of Sugar**

***143. SHRI RAMDAS AGARWAL :** Will the Minister of FOOD be pleased to state :

(a) whether Government's attention have been drawn to a news-item which appeared in the Hindustan Times dated 5th February, 1994 captioned "Government's latest Sugar release policy causing havoc";

(b) whether it is a fact that since December, 1993, 85 percent of the available stock of sugar has already been released to only two sugar mills;

(c) if so, the names thereof and to which particular group they belong; and

(d) what is the available stock of sugar as on 1st February, 1994 as against the stock during the corresponding period last year and in what manner the vast gap between the demand and supply particularly of "white Sugar" in the internal market, is going to be met by the Ministry ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI) : (a) Government's attention has been drawn to the news item captioned "Government Sugar release policy causing havoc" published in the Hindustan Times dated 4th February, 1994.

(b) No, sir.

(c) Does not arise.

(d) The available stock of sugar as on 1-2-1994 was 42,45,455 tonnes, as against 57,70,245 tonnes on the corresponding date last year. The current 1993-94 crushing season is still on. The availability of sugar during the current season will depend on the current year's production.

Report of Punnayya Committee on Centrally Funded Universities

***145. DR. NAUNIHAL SINGH : SHRI KRISHAN LAL SHARMA :**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Justice K. Punnayya Committee on financing of the Centrally funded Universities has submitted its report;

(b) if so, what are the salient recommendations thereof;

(c) whether Government have accepted the report in totality;

(d) if not, what has not been accepted, by Government;

(e) whether it is fact that the recommendations of the Committee, if accepted, will impinge on the UGC Act and the Delhi University Act; and

(f) if so, what are the details in this regard ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) Yes, Sir.

Justice K. Punnayya Committee, constituted by the University Grants Commission, has submitted its report to the Commission.

The Committee's recommendations cover various aspects of university administration. The salient recommendations are as follows :

(i) While universities should be encouraged to augment their resources, State or Government fund must continue to be an essential and mandatory requirement for support to higher education. The Government/State must continue to accept the major responsibility for funding the essential maintenance and development requirements of the universities.

(ii) Any additional resources generated by University/Institution may be kept in a separate fund to be utilised for furtherance of the objectives of the university/institution. The UGC may provide a matching grant as an incentive to universities generating additional resources.

(iii) The Unit Cost System of calculation of eligibility for grant should replace the existing Incremental System after the end of the current Five Year Plan.

(iv) The University Grants Commission must develop a system of presenting annually a set of selected information on

academic administration and funding parameters of the institutions particularly which are fully funded by it. This information should be utilised in decision making processes.

(v) Fixation of norms regarding teacher-student ratio, academic and non-academic costs, work load of teachers etc.

(vi) Central Universities should avoid offering conventional courses.

(vii) There should be upward revision of tuition fee with immediate effect and be periodically adjusted. Fees for library, laboratory, sports should be revised upward to cover a significant part of the recurring cost.

(viii) Statutory Committees for planning and monitoring for buildings, etc. should be created for the universities. A statutory body for extending financial assistance to Delhi colleges should be constituted and UGC may not directly fund Delhi colleges.

(c) and (d) According to the information furnished by the University Grants Commission, the Commission considered the report of the Punnayya Committee at the Commission's meeting held on 2nd February, 1994 besides being discussed in a meeting of the Vice-Chancellors of the Central Universities. The UGC have informed that the report of the Committee, together with their views, is being sent to Vice-Chancellors of the Central, State and deemed to-be universities as also to the State Governments/Union Territory Administrations for consideration and adoption of recommendations relevant to them. The Government has not received any proposal from the UGC with reference to the recommendations. The Government would take a view on the recommendations when appropriate proposals are received by the Government from the Commission.

(e) and (f) The Punnayya Committee has, inter alia, recommended constitution of a statutory body for extending financial assistance to Delhi colleges. The UGC have informed that the Commission has desired that the Punnayya Committee may again be requested to look into the problems of Delhi Colleges afresh,

Implementation of State Regulations By Central Schools

*146. SHRIMATI SATYA BAHIN :
DR. SHRIKANT RAMCHANDRA
JICKHAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is fact that the Central School refuse to abide by the local rules and regulations applicable in various States to which Central Schools are not exempted; and

(b) what is being done to ensure the proper implementation of State regulations by the Central Schools ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Kendriya Vidyalayas are affiliated to Central Board of Secondary Education and as such in all academic matters they follow CBSE norms and regulations. No complaint of violation of local rules on non-academic matters by the Vidyalayas has been received.

(b) Does not arise.

Amendment of Public Premises (Eviction of unauthorised Occupants) Act, 1971

*147. SHRI PRAMOD MAHAJAN :
SHRI VIREN J. SHAH :

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answers to Starred Question 183 and its supplementaries given in the Rajya Sabha on 26th July, 1991 and state :

(a) Whether the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 has been amended since then;

(b) if so, how many times and the details thereof;

(c) whether the Hon'ble Minister has fulfilled the various assurances given to the House to ring suitable amendments in the Act in the light of the Supreme Court Judgement to acquire adequate powers to exert unauthorised occupancy of Government accommodation by Ex-MPs, Ex-Ministers and others ;